

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.1341/98

Hon'ble Shri R.K. Aahooja, Member(A)

New Delhi, this the 26 day of August, 1999

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1. Shri Devendra Singh
S/o Shri Soran Singh
2. Shri Data Ram
S/o Shri Chet Ram
3. Shri Vijay Kumar
S/o Shri Ram Kishan
4. Shri Ram Avtar
S/o Shri Ram Sarup
5. Shri Inderjit
S/o Shri Surajmal
6. Shri Rajendra Kumar
S/o Shri Mangla
7. Shri Raj Kumar
S/o Shri Nirmal Singh
8. Shri Lakshmi Narayan
S/o Shri Prahlad Singh
9. Shri Chander
S/o Shri Ganpat
10. Shri Kartar Singh
S/o Shri Umrao Singh
11. Shri Jagdayal
S/o Shri Bashlochan
12. Shri Ramesh
S/o Shri Phakirchand
13. Shri Janu
S/o Shri Sampat
14. Shri Isab
S/o Shri Manphool
15. Shri Dayanand
S/o Shri Rangi
16. Shri Mansingh
S/o Shri Hari Singh
17. Shri Shri Tayub
S/o Shri Chokhe
18. Shri Umrao
S/o Shri Karorimal
19. Shri Ved Prakash
S/o Shri Chandan Singh

20. Shri Ramraksh
S/o Shri Mataprasad

21. Shri Satpal
S/o Shri Asharam

22. Shri Banvarir
S/o Shri Kishanlal

23. Shri Devisingh
S/o Shri Canderpal Singh

24. Shri Bhudev Prasad
S/o Shri Bishanlal

25. Shri Shri Dhanpal
S/o Sh. Humumchand

26. Shri Rajkaran
S/o Shri Ayodhya Prasad

27. Shri Manveer Singh
S/o Shri Attar Singh

28. Shri Ram Lotan
S/o Shri Bhagvandin

29. Shri Surendra Bahadur
S/o Shri Durga Prasad

30. Shri Vikram ,
S/o Shri Munnu

31. Shri Ajit Singh
S/o Shri Gopal Singh

32. Shri Mahipal
S/o Shri Rame

33. Shri Mahesh
S/o Shri Udal Singh

34. Shri Inderjit
S/o Shri Sumera

35. Shri Panjuram
S/o Shri Sadhu Ram

36. Shri Dharampal
S/o Shri Hoshiyar Singh

37. Shri Thakur Das
S/o Shri Ram Sharan

38. Smt. Barphi
W/o Shri Murari Lal

39. Shri Govardhan
S/o Shri Phaguni

40. Shri Ram Ratan
S/o Shri Ram Lal

41. Shri Ram Mehra
S/o Shri Mam Chand

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42. Shri Karan Singh
S/o Shri Mahipal

43. Shri Ram Chander
S/o Shri Roop Narayan

44. Shri Ram Abhilash
S/o Shri Madhav

45. Shri Subhash
S/o Shri Charan Singh

46. Shri Mahipal
S/o Shri Chotte Lal

47. Shri Krishanlal
S/o Shri Onkar Singh

48. Shri Balvant
S/o Shri Ganeshi

49. Shri Jagdish Prasad
S/o Shri Parshuram

50. Shri Kripa
S/o Shri Deepchand

51. Smt. Ashraphi
W/o Shri Sukhchain

52. Smt. Birbati
W/o Shri Pratap Singh

53. Smt. Niyadari
W/o Shri Ramdas

54. Smt. Vendo
W/o Shri Chattar Singh

55. Smt. Panveshwari
W/o Shri Hari Singh

56. Shri Ram Kishan
S/o Shri Salakram

57. Shri Shri Jamno
S/o Shri Ghamandi

58. Smt. Sumantra
W/o Shri Dharampal

59. Shri Suresh
S/o Shri Udal Singh

60. Smt. Rambai
W/o Shri Garibdas

61. Smt. Rukmani
W/o Shri Ramjilal

62. Smt. Shringari
W/o Shri Bhuraram

63. Smt. Dhapa
W/o Shri Kanaram

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64. Smt. Chaji
W/o Shri Deepchand

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65. Smt. Shivkaur
W/o Shri Jorilal

66. Smt. Basanti
W/o Shri

67. Shri Bharatraj
S/o Shri Chetram

68. Shri Rotash
S/o Shri Kale

69. Shri Om Prakash
S/o Shri Saligram

70. Smt. Bishana
W/o Shri Amar Singh

71. Shri Shriram
S/o Shri Sukhraj

72. Shri Sompal
S/o Shri Baldev

73. Shri Gyaneshwar
S/o Shri Hazari Mahto

74. Shri Jal Singh
S/o Shri Mangeram

75. Shri Balraj
S/o Shri Gyashram

76. Shri Raghurai
S/o Shri Barsati

....Applicants

All of them are working as labourers
in the Office of the Deputy Conservator
of Forests, Tughalakabad Shooting Range,
New Delhi under Delhi Development Commissioner,
Govt. of National Capital Territory of Delhi
5/9 Underhill Road, Delhi
(By Advocate: Ms. Asha Tiwari)

Versus

1. Chief Secretary
Government of N.C.T. Delhi
Sham Nath Marg, Delhi

2. The Development Commissioner
Govt. of N.C.T.
5/9, Underhill Road
Delhi 110 007

3. The Deputy Conservator of Forests
Govt. of N.C.T.
Tughlakabad Shooting Range
New Delhi
(By Advocate: Shri Rajender Pandita)

....Respondents

On

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The applicants, 76 in number, were initially employed under the Deputy Director, Delhi development (Horticulture), Delhi Administration as Casual Labourers on daily wages. In pursuance of the order dated 29.9.98 of the Hon'ble Supreme Court of India, they were regularised vide order dated 15.7.91 as Daily Wage Labourers in the pay scale of Rs.750-940 on ad-hoc basis for a period of three months. Their grievance is that though their services have been regularised, they have not been given any specific appointment letter detailing their service conditions nor have they been informed about their future prospects and other benefits.

2. The respondents in their reply have stated that as per the directions of the Hon'ble Supreme Court, they had prepared a scheme for the absorption of the daily wage Labourers working in the Soil Conservation Department. In order to absorb such daily wage workers, regular posts of Labourers were created in the pay scale of Rs.750-940. They further state that the condition attached to their appointment, namely that the appointments will be for three months, pending a satisfactory report on the verification of the character and antecedents, has already been fulfilled and applicants are now regular Grade 'D' employees designated as Labourers. Their seniority list is also prepared accordingly. Their service record as regular employees are also being maintained and they are also eligible to all allowances admissible under the rules to Labourers. The same applies to the availability of medical facilities and promotional avenues.

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3. In view of the submissions made by the respondents, no further direction is required as the respondents themselves have already declared the service conditions of the applicants. The O.A. is, therefore, dismissed as infructuous.

R.K. Ahuja -
(R.K. Ahuja)
Member(A)

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